

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.**

O.A. No. 320 of 2006

Date of order : 14.09.2006

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member (J)

Hon'ble Shri S.N.P.N. Sinha, Member (A)

Narayan Murti, S/o Shri eshav Murti, at present posted as Additional Secretary, Department of Mines, Government of Bihar, permanent resident of Vidya Niwas, Khajpura, P.S. Shastri Nagar, Patna.

....Applicant

By Advocate : Shri G. Bose.

Vs.

1. The Union of India through the Secretary, Department of Personnel and Training, Government of India, New Delhi.
2. The Under Secretary to the Government of India, Department of Personnel and Training, Government of India, New Delhi.
3. The Accountant General, (A & E), Bihar, Patna.

....Respondents

By Advocate : Shri S.C. Jha

OR D E R (Oral)

By Sadhna Srivastava, M (J):-

Heard learned counsel for the parties.

2. The applicant, (an officer of State Civil Service) has filed this OA, raising a grievance that he was already working in the pay scale of Rs. 14,300-18,300/- as Joint

AS

Secretary in the State Government of Bihar, and therefore, fixation of his pay on his appointment to Indian Administrative Service (IAS in short) on 23.9.2004 in the pay scale of Rs. 12,750-16,500/- be set aside. He also raised a grievance about HRA etc.

3. The learned counsel for the applicant further submits that the applicant was promoted in IAS cadre in the month of September, but his date of increment is November. He prays that it should be postponed from November to September.

4. The reply has been filed by the respondents on 24.8.2006. The case came up for hearing on admission before us today. At this stage the learned counsel for the applicant states that fixation of HRA, Transport Allowance etc, as stated in para 10 (iv) to 10 (vii) of the reply is acceptable to the applicant. He prays that a direction be issued to the respondents to pay accordingly.

5. Therefore, we dispose of this OA with direction to the respondents to comply and ensure payment in respect of pay and allowances, as pleaded by them in para 10 (iv) to 10 (vii) of the written statement filed and verified



by Senior Accounts Officer on their behalf. The respondents are directed to pay accordingly, if not already paid. The respondents shall also consider the request of the applicant regarding change of month of increment, in accordance with law.

6. In terms of the above direction, this OA stands disposed of at the stage of admission itself. No order as to costs.


[S.N.P.N. Sinha] M [A]


[Sadhna Srivastava] M [J]

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